मैसर्स ओरियन्टल टिम्बर ट्रेडिंग कारपोरेशन (प्राइवेट) लिमिटेड द्वारा करापवंचन

4115. श्री रघुवीर सिंह शास्त्री :
श्री हुकम चन्द कछवाय :
श्री राम गोपाल शालवाले :
श्री शिव कुमार शास्त्री :
श्री जगन्नाथ राव जोशी :

क्या वित्त मंत्री 24 नवम्बर, 1966 के अतारांकित प्रश्न संख्या 2284 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या आयकर प्राधिकारियों ने उस मामले की जांच की है जिसके अन्तर्गत बम्बई स्थित मैसर्स ओरियटल टिम्बर ट्रेडिंग कारपोरेशन (प्राइवेट) लिमिटेड ने सेन्ट्रल बैंक आफ इंडिया लिमिटेड से ऋण लेने के उद्देश्य से अपनी ही किसी एक फर्म को 3 रुपये प्रति किलो की दर से एक विशेष किस्म के कागज की बिक्री अपने बहीखातों में दिखाई थी और उसी खास किस्म के कागज को अन्य फर्मों को आधी दर पर बेच कर इस कारपोरेशन ने आयकर का अपवचन करने की दृष्टि से इस रकम की आधी राशि अपने बहीखाते में दिखाई और इस प्रकार एक ओर तो इस कारपोरेशन ने बैंक से ऋण प्राप्त किया और दूसरी ओर कर का अपवचन किया,

(ख) यदि हां, तो उसका क्या परिणाम निकला ; और

(ग) इस मामले में क्या कार्यवाही की गई है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) से (ग). मामले की जांच पड़ताल अभी भी चल रही है।

12.17 hrs.

RE. EXPUNCTIONS FROM PROCEEDINGS DATED 23-6-67

Mr. Speaker: Now, Papers to be laid on the Table.

डा० राम मनोहर लोहिया (कन्नौज) : अध्यक्ष महोदय, नियम 380, 381 और 349 के अन्तर्गत मेरा एक व्यवस्था का प्रश्न है।

Shri Piloo Mody (Godhra): Dr. Ram Manohar Lohia has announced that he is back in town.

डा० राम मनोहर लोहिया : वह तो लोगों को पहले ही मालूम हो गया था। मैं ने आप को एक खत लिखा था।

Mr. Speaker: About what subject?

डा० राम मनोहर लोहिया : यहां पर 23 जून को डा० धर्म तेजा के सम्बन्ध में जो बहस हुई थी, उस में से कुछ शब्द निकाल दिये गये थे।

Mr. Speaker: That matter is not before the House now.

डा० राम मनोहर लोहिया : सदन के सामने जब एक विषय खत्म हो चुका है और दूसरा विषय आप लाने वाले थे, उस वक्त मैं आप के सामने यह सवाल लाना चाहता हूं कि जो शब्द मेरी बहस से निकाले गए हैं, उन को आप वापस कार्यवाही में लायें, क्योंकि उनको निकालना बहुत ही अनुचित था और मेरे सामने इसके अलावा कोई दूसरा रास्ता नहीं रह जाता है कि......

अध्यक्ष महोदय : कल मधु लिमये साहब ने इस विषय के बारे में........

My Hindi is bad; so, I shall say it in English. Shri Madhu Limaye did mention about it. But I consulted the

[Mr. Speaker]

rules. When a presiding officer gives a ruling, the next gentleman who sits in the Chair cannot rescind everything that has been said by the previous presiding officer. If afterwards a case comes, my ruling may be different. But if the next presiding officer goes on rescinding what the previous presiding officer has done, that will not be good.

Yesterday, I had said that. Therefore, the point of order was answered yesterday, when Shri Madhu Limaye had raised it. Unfortunately, Dr. Ram Manohar Lohia was not here in this House at that time. I do not think that I have the authority to rescind what the other presiding officer, whoever he may be, has done. But my ruling about that has been given already yesterday; even if it be something relating to a matter which is *sub judice*, the Chair can stop the Member from proceeding with his speech, but there is no question of rescinding the order or expunging it. No rules give me the authority to rescind the earlier order, or expunge what had been permitted by a previous presiding officer.

डा० राम मनोहर लोहिया : मैं आपके सामने जो प्रार्थना रख रहा हूं, वह यह नहीं है कि आप उपाध्यक्ष जी के आदेश को बदल दीजिए। मैं आप के सामने केवल यह प्रार्थना कर रहा हूं कि जो शब्द निकाल दिए गये हैं, उन को आप वापस लायें, क्योंकि आप देखिये कि इस कुर्सी पर कितने अध्यक्ष बैठते हैं ? —कम से से कम पांच छ. अध्यक्ष बैठते है। अगर यह नियम लेगें कि किसी अध्यक्ष ने कोई आदेश दिया है, उस के बारे में कुछ नहीं हो सकता, तब तो हो सकता है कि यदि अध्यक्ष ऐसा बैठा हो जिसका कि नम्बर शायद दो साल के बाद आये या दो महीने के बाद आये, तब तो फिर सारी कार्यवाही गलत हो जायेगी। इसलिये सुबह का वक्त ही ऐसा वक्त है, जब कि हम इन सब चीजों पर निर्णय कर सकते है कि क्या कोई कार्यवाही उचित थी या अनुचित थी। अगर केवल दो अध्यक्ष होते—आप और उपाध्यक्ष जी—तब तो जो आपने कहा वह शायद सही हो सकता था, लेकिन अब कि पांच-पांच, सात-सात अध्यक्ष हैं, तब आप को यह बात बदलनी पड़ेगी और सुबह के वक्त आपको सोचना पड़ेगा . . .

Mr. Speaker: I do not know what is the issue before the House about which we can begin a discussion like this.

डा० राम मनोहर लोहिया : आप देखिये, इशू है। इस मायने में कि . . . . .

Mr. Speaker: I have heard him. This matter was raised yesterday. I gave a ruling also. Unfortunately, he was not here. If you begin to discuss like this everyday some subject or the other, I do not know where it will lead us to. If he is not satisfied with what I said yesterday, he could have got the information from Shri Madhu Limaye. Even if what was done in this case was slightly different from what I had said yesterday, there must be some procedure followed in these matters. Suppose one Member or the other were to raise some such matter like this everyday and we go on discussing it, where will it lead us to? There is a method of raising these things. I have no objection to a Member raising any subject. He has a right to do so. But there is a method.

डा० राम मनोहर लोहिया : आप शायद भूल गये हैं। आप मेहरबानी करके जो पत्र मैंने आपको 24 जून को लिखा है, उस के आखिरी . . . . . .

Mr. Speaker: I know. Let him wait for the reply.

श्री मधु लिमये : वे तो पुनर्विचार के लिये कह रहे हैं।

Mr. Speaker: Even if I am legally permitted to do it, let me consider it. I do not know whether it is within my rights to expunge what was permitted by another presiding officer or to bring back to life what was expunged under the orders of the then presiding officer. Either way, I have to look into it. Let me examine it.

डा० राम मनोहर लोहिया : ठीक है, आप थोड़ा सा उस को सोच लीजिये ।

Mr. Speaker: Oh, yes.

12.23 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION REGARDING MARKET LOANS FLOATED BY THE CENTRAL GOVERNMENT IN 1967-68

The Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy of Ministry of Finance Notification No F.4(14)-W&M/67 published in Gazette of India, dated the 28th June, 1967, regarding Market Loans floated by the Central Government in 1967-68. [*Placed in Library. See* No. LT-813/67].

PUNJAB REORGANIZATION (APPORTIONMENT OF LOSSES OF RECONSTITUTED CORPORATIONS) RULES, ETC.

The Minister of State in the Ministry of Finance (Shri K. C. Pant): I beg to lay on the Table:—

(1) A copy of the Punjab Reorganization (Apportionment of Losses of Reconstituted Corporations) Rules, 1967, published in Notification No. S.O. 2068 in Gazette of India dated the 15th June, 1967, under sub-section (3) of section 97 of the Punjab Reorganization Act, 1966. [*Placed in Library. See* No. LT-814/67].

(2) A copy of Notification No. G.S.R. 937 published in Gazette of India dated the 24th June, 1967, under section 159 of the Customs Act, 1962. [*Placed in Library. See* No. LT-815/67].

(3) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944.—

(i) The Central Excise (Thirteenth Amendment) Rules, 1967, published in Notification No. G.S.R. 886 in Gazette of India dated the 10th June, 1967.

(ii) The Central Excise (Fifteenth Amendment) Rules, 1967, published in Notification No. G.S.R. 887 in Gazette of India dated the 10th June, 1967.

[*Placed in Library. See* No. LT-816/67].

(4) A copy of 'Errata' to the Economic Survey, 1966-67 laid on the Table on the 24th May, 1967. [*Placed in Library. See* No LT-817/67].

AGREEMENT BETWEEN GOVERNMENT OF INDIA AND ONGC

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramaiah): I beg to lay on the Table a copy of Agreement under section 42 of the Income-tax Act, 1961, between the Government of India and the Oil and Natural Gas Commission. [*Placed in Library. See* No. LT-818/67].

12.24 hrs.

DEMANDS FOR GRANTS, 1967-68 —*contd.*

MINISTRY OF COMMERCE—*contd.*

Mr. Speaker: Further discussion and voting on the Demands for Grants under the control of the Ministry of Commerce along with the cut motions moved.